

7

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**



**C.P. (I.B) No. 204/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2018**

Name of the Company: Maize Products  
V/s.  
Khushi Foods Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Ms Vaibhavi Nanavati	Advocate	Petitioner	
2.	Ms. Prachiti Shah	Advocate	"	
3.	Ms. Rajvi Mehta	Advocate	"	RJ
4.	Parth S Brahmabhatt for Ritesh Patadia	Advocate	Respondent	

**ORDER**

Learned Advocate Ms. Vaibhavi Nanavati with Learned Advocate Ms. Prachiti Shah with Learned Advocate Ms. Rajvi Mehta i/b Nanavati & Nanavati Advocates present for Operational Creditor/ Petitioner. Learned Advocate Mr. Parth Brahmabhatt i/b Patadia Associates present for Respondent.

Respondent not filed objections.

For hearing before admission, list the matter on 31.01.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 23rd day of January, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**